

**INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH "C": NEW DELHI  
BEFORE SHRI SAKTIJIT DEY, VICE PRESIDENT  
AND  
SHRI M. BALAGANESH, ACCOUNTANT MEMBER**

**ITA No. 1076/Del/2020  
(Assessment Year: 2016-17)**

Jasmohan Singh, H. No. 5, New Friends Colony West, New Delhi (Appellant) PAN: <b>AAKPS4651B</b>	Vs.	ACIT, Circle-9(2), New Delhi (Respondent)
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Assessee by :	Shri Tarandeep Singh, Adv
Revenue by:	Shri Sandeep Mishra, Sr. DR

Date of Hearing	05/12/2023
Date of pronouncement	05/12/2023

O R D E R

**PER M. BALAGANESH, A. M.:**

1. The appeal in ITA No.1076/Del/2020 for AY 2012-13, arises out of the order of the Commissioner of Income Tax (Appeals)-3, New Delhi, [hereinafter referred to as 'Id. CIT(A)', in short] in Appeal No.3/10120/19-20, A.Y. 2016-17 dated 10.02.2020 against the order of assessment passed u/s 143(3) of the Income-tax Act, 1961 (hereinafter referred to as 'the Act') dated 19.12.2018 by the Assessing Officer, Circle-9(2), New Delhi (hereinafter referred to as 'Id. AO').
2. When the matter was called for the Id counsel for the assessee Shri Tarandeep Singh submitted that he has got instruction from the assessee not to press the appeal. The same is reckoned as statement made from the bar and accordingly the appeal of the assessee is hereby dismissed as not pressed. Ld counsel for the assessee also made an endorsement to this effect by affixing his signature in Form No. 36 after stating that the appeal is not pressed.

3. In the result, the appeal of assessee is hereby as not pressed.  
Order pronounced in the open court on 05/12/2023.

-Sd/-  
**(SAKTIJIT DEY)**  
**VICE PRESIDENT**

-Sd/-  
**(M. BALAGANESH)**  
**ACCOUNTANT MEMBER**

Dated: 05/12/2023  
A K Keot

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1. Applicant
2. Respondent
3. CIT
4. CIT (A)
5. DR:ITAT

ASSISTANT REGISTRAR  
ITAT, New Delhi